

mission slogans, and Janta Dal and Yuva Janta Dal workers. In the clash, stones were pelted by BJYM and other anti-reservationists during which the car of Shri V.P. Singh was hit. However, he was not injured.

(b) and (c). Information from the State Govt. is awaited.

(d) Govt. of India have already issued comprehensive instructions to all the

States/UT Govts. for the security of Shri V. P. Singh and his family.

[English]

#### **Alleged Weak Arguments in Bofors Case**

516. PROF. MADHU DANDAVATE: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to a report appearing in the Indian Express (Delhi Edition) of 7 December, 1990 that the Joint Director of the CBI has expressed his pleasure over the action of the Additional Solicitor General and the Government Counsel, appearing in the Bofors case in the Delhi High Court for the Union of India is making weak arguments in this case in violation of the instructions of the CBI; and

(b) if so, whether it is proposed to instruct the Additional Solicitor General to take a firm stand consistent with the advice and approach of the CBI in the Bofors case?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) and (b). Government have seen the press report.

The CBI have reported that their Joint Director did not express any displeasure over the action of the Additional Solicitor

General in the Delhi High Court on 6th December, 1990. The Solicitor General is now appearing on behalf of the Union of India; in place of the Additional Solicitor General.

#### **Swatantrata Sainik Samman Pension Cases**

517. SHRI ANADI CHARAN DAS: Will the PRIME MINISTER be pleased to state:

(a) the number of applications received during the current calendar year upto 30 November, 1990 for the grant of Swatantrata Sainik Samman Pension and number out of them received from Orissa;

(b) the reasons for delay in finalising the cases;

(c) the Step taken/proposed to be taken to finalise the cases;

(d) whether pension of some of the freedom fighters has been stopped without any notice to them; and

(e) if so, the reasons and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Total number of applications received upto 30.11.1990 are 2,806 out of which 156 are from Orissa.

(b) The main reason for delay in finalising the cases is insufficient official documentary evidence in support of suffering claimed and delay in the receipt of recommendations from the State Government concerned.

(c) A Special Drive has been launched to clear all the cases.

(d) No pension has been stopped without notice to pensioners in the recent past.

(e) Does not arise.

#### **Ballapal National Test Range**

518. SHRI LOKANATH  
CHOUDHURY:  
SHRIYASHWANTRAOPATIL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government's attention has been drawn to the news report that appeared in Telegraph dated 4 December 1990 regarding shifting of the Baliapal National Test Range from Orissa to Sagar Island;

(b) if so, whether the proposal has evoked positive response from the Government of West Bengal; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VJOY SINGH): (a) Yes, Sir.

(b) and (c). In the subsequent news report on 05 Dec. 1990 Chief Minister West Bengal was reported to have stated that he had made no promise to Chief Minister Orissa regarding setting up National Range at Sagar Islands. However, suitability of Sagar Island had been earlier considered by an Expert Team constituted by the Union Government. This site was not found suitable as it does not meet the essential technical and operational requirements.

#### **Action Against ULFA**

519. SHRI P. C. THOMAS:  
SHRI CHITTA BASU:

SHRIYASHWANTRAOPATIL:  
SHRI JANARDAN TIWARI:  
SHRI JANAK RAJ GUPTA:  
SHRI JANAK RAJ GUPTA:  
SHRI MULLAPPALLY  
RAMACHANDRAN:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the increasing terrorist activities of ULFA in Assam;

(b) if so, the number of persons murdered and value of property looted/money extorted by ULFA activists during last one year;

(c) the number of persons, if any, evacuated from Assam due to the threat of ULFA;

(d) whether ULFA activities are a part of the co-ordinated insurgency activities in the North East;

(e) if so, the steps taken by the government to meet the situation and to restore normalcy in the State;

(f) number of persons rendered homeless in Assam as a result of operation "Bajrang"; and

(g) the number of ULFA activists killed/arrested and arms seized through operation Bajrang so far and the details of the area cleared and the areas yet to be cleared of the militants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) The Government are aware of the activities of ULFA terrorists in Assam.